

In C. A. T. (Jaipur Bench) Jaipur

Notes of the Registry	Orders of the Tribunal CP 99/93 (OA 334/92)
19.7.94	<p>Shri R.N. Mathur, counsel for the applicant. Shri Manish Bhandari, counsel for the respondents.</p> <p>Heard the learned counsel for the parties and perused the reply. It is for the applicant to show that any person junior to him has been promoted and the order of the Tribunal has not been complied with. <i>Specifi in this regard,</i> Unless the applicant makes averment, it is not necessary to give answer in vague petitions. The applicant's contention is that he does not know the name of the person who has been promoted.</p> <p>The applicant can find out the name of that person and if there is any mistake, he can move the fresh petition.</p> <p>This Contempt Petition is dismissed and the notices are discharged.</p> <p><i>(O.P. SHARMA)</i> MEMBER (A)</p> <p><i>D.L. MEHTA</i> VICE CHAIRMAN</p> <p><i>Atm and do do aff. do & do C. L. do and 11/72 23/72 f</i></p>